

CENTRAL ELECTRICITY REGULATORY COMMISSION
4th Floor, Chanderlok Building ,36, Janpath, New Delhi- 110001
Ph: 23753942 Fax-23753923

Petition No. 101/TT/2014

Date: 10.4.2015

To
The Deputy General Manager,
Power Grid Corporation of India Limited,
Saudamini, Plot No. 2,
Sector-29, Gurgaon-122001

Subject:- Determination of Transmission Tariff from DOCO to 31.03.2014 for 3X110 MVAR Line reactor for 2 Nos. 80 MVAR Line reactor for 400 kV D/C Wardha – Aurangabad TL Ckt#1 & 2 charged as bus reactor 1 & 2 at 400/220 kV Aurangabad S/S under Mundra UMPP in Western Region.

Sir,

With reference to your petition mentioned above, I am directed to you to furnish the following information under Regulation 87(2) of the Central Electricity Regulatory Commission(Conduct of Business) Regulations, 1999, on an affidavit, with an advance copy to the respondents/ beneficiaries, latest by 29.5.2015:-

- a) Details of element wise actual capital expenditure up to 31.3.2014, certified by the Auditor along with all the revised Tariff Forms for the purpose of truing-up, in line with the provision of truing up in 2009 Tariff Regulations;
- b) Supporting documents for rates of interest on loans, repayment schedule, date of drawl of loans for both proposed loan & IBRD V loan and exchange rate proof in case of foreign loan (IBRD V);
- c) Year wise MAT Rate / Corporate Tax Rate applicable during 2009-14 period;
- d) Computation of IDC on cash basis (soft copy in excel format) and IEDC capitalized on cash basis for the assets. Also, clarify whether the entire amount of IDC and IEDC has been paid prior to COD?
- e) Detailed breakup of IDC and IEDC capitalized among the elements (i.e. Building, civil work, Sub-station, Transmission Line, PLCC and etc) of the respective assets covered in the instant petition; and

- f) Year wise details of liability discharged, corresponding to initial spares procured up to cut-off date.

Yours faithfully,

-sd-

V. Sreenivas
Deputy Chief (Legal)